

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.81/07

Thursday this the 3<sup>rd</sup> day of May 2007

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

C.M.Prabhakaran Pillai,  
S/o.Madhava Marar,  
Acting Postmaster (HSG I),  
M.D.G., Ettumanoor, Kottayam.  
Residing at Prabhatham House, Ettumannur.

...Applicant

(By Advocate Mr.P.C.Sebastian)

**Versus**

1. The Director of Postal Services (HQ),  
O/o.the Chief Postmaster General,  
Kerala Circle, Thiruvananthapuram.
2. The Superintendent of Post Offices,  
Thiruvananthapuram South Division,  
Thiruvananthapuram – 695 014.
3. The Postmaster General,  
Central Region, Kochi 682 018.
4. Union of India represented by  
Secretary to Government of India,  
Ministry of Communications,  
Department of Posts, New Delhi.
5. Smt.S.Sreedevi,  
APM A/cs, Thycaud H.O.,  
Thiruvananthapuram – 14.
6. Smt.C.O.Thressia,  
Sub Postmaster,  
Trichur City P.O., Trichur.

...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC [R1-4])

This application having been heard on 3<sup>rd</sup> May 2007 the Tribunal on  
the same day delivered the following :-

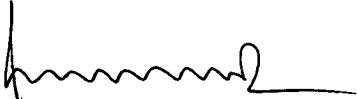
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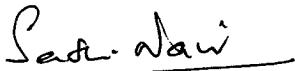
**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

When the matter came up today, counsel for the applicant submitted that in the light of the submissions made in the reply statement, he would like to withdraw the O.A with liberty to file a fresh O.A. Permission is granted. The O.A is dismissed as withdrawn with liberty to file a fresh O.A.

(Dated the 3<sup>rd</sup> day of May 2007)

  
**GEORGE PARACKEN**  
**JUDICIAL MEMBER**

  
**SATHI NAIR**  
**VICE CHAIRMAN**

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